

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No. 91 of 2019

15/23.04.2021

The present case is taken up through video conferencing.

It has been informed to this Court that in view of the resolution as contained in Reference No. 1165-1201/2021 dated 18.04.2021 passed by the Jharkhand State Bar Council, the learned lawyers of this Court, District Courts, Sub-Divisional Courts, Tribunals and all other Courts in the State of Jharkhand will refrain themselves from all Court works for next seven days in the wake of second wave of Covid-19 pandemic.

No one appears on behalf of the parties.

Put up this after summer vacation under appropriate heading.

(Rajesh Shankar, J.)

Ritesh